

782.16 TMC are for protected uses and for evaporation losses in the Srisaïlam reservoir and 17.84 TMC for the Jurala Project in Telangana area. The Tribunal has also estimated that about 11 TMC of water will be available to Andhra Pradesh by regeneration by 1998-99. Against this regenerated water and against the possible savings in the use of water in the existing system and also with future diversion of the Godavari waters to Krishna, Andhra Pradesh has proposed the Srisaïlam Right Branch Canal Project. In view of this, there is little scope for constructing reservoir or augmenting the capacity of the existing reservoirs for diversion of water to Rayalaseema areas.

Indo-Italian Agreement for setting up of Fertiliser Plant at Kolaba, Maharashtra

6799. SHRI VIRBHADRA SINGH: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that Indo-Italian agreement has been signed in July, 1980 to set up super fertiliser plant in Kolaba District of Maharashtra;

(b) if so, what would be the cost and capacity of the plant; and

(c) by what time the construction will be started and completed?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) Agreements were signed in July, 1980 by M/s. Rashtriya Chemicals & Fertilizers Ltd. and Fertilizer (Planning & Development) India Ltd. (both of which are fully owned by Government of India) and M/s. Snam Progetti of Italy regarding the consultancy services for the urea plants of the fertilizer complex being set up at Thal Vaishet in the Kolaba District of Maharashtra by M/s. Rashtriya Chemicals & Fertilizers Ltd.

(b) The Thal Vaishet Fertilizer complex will consist of two ammonia plants each with a capacity of 1350 tonnes per day and three urea plants each with a capacity of 1500 tonnes per day. It was estimated in January, 1979 to cost about Rs. 512 crores.

(c) Work on the project has already been started and the project is expected to be completed in 45 months after all the approvals are given.

Number of Casual and Temporary Workmen in Coal Mines Welfare Organisation

6800. SHRI A. K. ROY: Will the Minister of ENERGY & COAL be pleased to state:

(a) number of casual and temporary workmen exceeding one year working in Coal Mines Welfare organisation, Dhanbad without confirmation of service;

(b) if so, facts in details;

(c) whether the Ministry are aware of a notice of indefinite hunger strike from 1st August, 1980 on this issue; and

(d) if so, steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (d). The information is being collected and will be laid on the Table of the House.

Shortage of Staff in Judicial Courts in Andamans and Nicobar Islands

6801. SHRI MANORANJAN BHAKTA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is fact that judicial courts including District Judge in the Union Territory of Andaman and Nicobar Islands are running short of staff and adequate facilities; if reply is affirmative, state in details the reasons thereof;